NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-243/ ND/2017

IN THE MATTER OF:

Jatin Forex Tour and Travels(P) Ltd.

.. PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 13.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

For the RD (N)

For the Intervener

Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung, Standing Counsel,

For Income tax Department.

ORDER

Learned Authorized Representative for the Appellant is present. In relation to the reply which has been filed by the Ld. representative for the ROC/respondent, it is represented by the Ld. Authorized representative for the Appellant that rejoinder is not being filed and the same is duly recorded.

Ld. representative for the Income tax Department, upon service of notice as well as copy of the Appeal, seeks two weeks time to respond. In view of the same, two weeks time is granted to the Income tax Department to place their observations/objections, if any, in relation to the Appeal.

Post the matter on 11.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.12.2017